[Shri C. M. Stephen]

is no less firm than that of the Prime Minister. He may rest assured that it will be non-violent. But we will take it to the people. Let there be no doubt about it. (Interruptions).**

MR. SPEAKER: Nothing will go on record. 1.0

(Interruptions) **

Rule 377 is not for a debate. You are a leader of a very responsible party.

(ii) PRICES OF VARIOUS QUALITIES OF SYNTHETIC RUBBERS MANUFACTURED BY SYNTHETICS AND CHEMICALS LTD., BAREILLY.

SHRI SURENDRA BIKRAM (Sahajahanpur): The prices of various qualities of synthetic rubbers manufactured Synthetics & Chemicals Ltd., Bareilly, were under control probably till 1974 after which the Company developed new qualities giving new names with slight changes in formulas and took out the prices out of control and started charging high prices from rubber consuming industries. factory has been continuously increasing its prices and being a monopoly industry, rubber consuming industries have to purchase these rubbers at any cost resulting into high cost of tyres. tubes and other rubber products. The Government must control the prices of synthetic rubbers and redupresent prices by at least Re. 1/- per kg. and no more price rise be allowed in the public interest. The Company is raising prices and this excessive profitability is spent in various ways including high rise in salaries, wages and perks etc. In 1977, alone the salary, wage and perks bill of this Company increased by Rs. 51 lakhs. The employees are already being given high salaries and wages. Also in view of huge shareholding of LIC, GIC and nationalised banks in this Company, there is an urgent need to place at least two Government nominees on the Board of this Company to keep a watch over the affairs and stop wastages and squandering of funds in various ways:

The Minister concerned is here. would request him through you to let the House know as to what action Government is going to take on this.

(iii) REPORTED RETRENCHMENT OF WOR-KERS BY MANAGEMENT OF HIN-DAL Co. MIRZAPUR, U.P.

भी उपनेष (देवरिया) : प्रध्यक्ष बहोदयः, हिंडालको (मिर्जापुर), उत्तर प्रदेश के मालिकान, बिड्सा बावसं, ने 1100 मजबूरों की हास ही में छंटनी कर वी है। यह उन्होंने इस किए किया है कि उन्हें उत्तर प्रवेश सरकार से विजली नहीं मिलती थी, लेकिन सुप्रीम कोर्ट के धादेशानुसार विनाक 8-5-78 से उन्हें 20 मेगाबाट बिजली मिल रही है। फिर भी उन्होंने मजदूरों को नहीं रका। उन्होंने 1952 में उत्तर प्रदेश सरकार से समझीता कर के 1.99 पैसे प्रति युनिट विक्ली ले कर प्रदेश की सरकार का 35 करोड़ क्यम नूटा है। सन् 1975 में तत्कालीन ऊर्जा मंत्री, भारत सरकार ने उन्हें 11 पसे प्रति यूनिट बिजली दी, जबकि लागत मूल्य 17 पैसे प्रति यूनिट था । इस प्रकार उत्तर प्रदेश सरकार की 57 लाख्य रूपये का मामिक घाटा हो रहा है। प्रदेश में बिजली की कमी है। यू० पी० को कोई 2100 मेगाबाट विजली की जकरते है, लेकिन वहां केवल 1700 मेगाबाट बिजली ही बनती है।

इसालए मैं इस विषय में माननीय ऊर्जा मंत्री का स्थान भाकवित करना चाहता है भीर मांग करता हूं कि हिंडालको (मिजपूर) कर तत्काल प्रधिप्रहण कर लिया जाये।

(iv) REPORTED SLOW PROGRESS IN THE COMPLETION OF SALAL PROJECT.

SHRI BALDEV SINGH JASROTIA (Jammu): With your permission, Sir, I am raising the following matter of importance under rule 377.

Of all the problems, facing the economy of the country, perhaps the most irritating and one for which there is the least excuse is the problem of power shortage. Further, power is such an essential input today, not for industry but also for agriculture, which is life of the country and the economic structure of India.

There are three Central hydro-electric projects, Loktak, Baira Siul and

^{**}Not recorded.